

HIGH COURT OF JAMMU & KASHMIR AND LADAKH

(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)
(Office of the Registrar General at Jammu)

Subject:- Clarification to the Notification No. 3041 of 2024/RG/LP dated 12.12.2024 of High Court of J&K and Ladakh.

**Ref: Judgment dated 10.04.2023 passed by Hon'ble Supreme Court in Writ Petition (Civil) No.82/2023 titled Ajay Shankar Srivastava Vs. Bar Council of India & Anr for implementation of Certificate and Place of Practice (Verification) Rules-2015.
c/w Transferred Case (Civil) No 126 of 2015 Titled Ajayinder Sangwan Vs. Bar Council of India & Ors.**

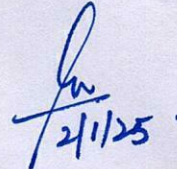
NOTIFICATION

No: 02 of 2025 - RG/LP

Dated: 02/01/2025

It is hereby notified by way of clarification that the Senior Advocates Designated under Section 16 of the Advocates Act, 1961 and the Advocates on Record of Supreme Court of India shall not be required to fill up the form for verification. They are required to submit their two passport size photographs with their name and current address alongwith enclosed **Form-E.**

By Order



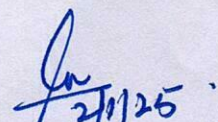
**(Shahzad Azeem)
Registrar General**

No: 115-167/RG/LP

Dated: 02/01/2025

Copy forwarded to the: -

1. Principal Secretary to Hon'ble the Chief Justice, High Court of J&K and Ladakh
2. Secretary to Hon'ble Mr. Justice _____
..... for information of His/Her Lordship.
3. Registrar Judicial High Court Wing Srinagar/Jammu for information and necessary action & with request to display the same on the Notice Board for information of all concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
4. All Principal District and Sessions Judges, UT of J&K and UT of Ladakh for information and necessary action with request to display the same on the Notice Board in the District Court Premises and Courts under their jurisdiction for information of all the concerned and furnish the requisite information to this office in consolidated data on prescribed format in Excel Format.
5. Registrar Central Administrative Tribunal/Special Administrative Tribunal, Srinagar/Jammu
6. Secretary, Bar Council of India, New Delhi.
7. President, High Court Bar Association Jammu/Srinagar
.....for information and necessary action.
8. President District Bar Association _____
.....for information and necessary action.
9. Director Information, J&K Jammu/Srinagar with the request to get the notification published in two Daily Newspapers Greater Kashmir/Excelsior & daily Newspaper having wide circulation in U.T of Ladakh.
10. Manager, Government Press, Jammu for publication in the next issue of Government Gazette.
11. CPC, High Court of J&K and Ladakh, Jammu for uploading on the official website.
12. In-Charge Library, High Court of J&K and Ladakh, Jammu/Srinagar for information and keeping record of the same.
13. Office file.



(Registrar General)

FORM E

FOR SENIOR ADVOCATES & ADVOCATES ON RECORD IN SUPREME COURT OF INDIA

(See Rule 5(a) of the Bar Council of India Certificate and Place of Practice (Verification), Rules 2015)

To,

The Secretary,
Bar Council of -----

photograph

Name: _____

Father's Name _____

Enrolment No. and Date _____

Email Id: _____

Place where the Sr. Advocate/AOR intends to cast his vote in the elections of State Bar Council: _____

Name/Place of Bar Association where the Senior Advocate/A.O.R. casts his vote: _____

Signature
Designation & Seal of the authorized
signatory of S.C.B.A./A.O.R. Association

Signature of Senior Advocate/
A.O.R.

Date: _____